(2021) 12 SEBI CK 0083

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 1368 Of 2021, Appeal No. 746 Of 2021

Akash Patni And Ors APPELLANT

Vs

Securities And Exchange Board Of India RESPONDENT

Date of Decision : 22-12-2021

Acts Referred:

Citation : (2021) 12 SEBI CK 0083

Hon'ble Judges : Tarun Agarwala, Presiding Officer;M. T. Joshi, J

Bench : Division Bench

Advocate : Bhavik Lalan, Jugal Haria, Kunal Chheda, Mihir Mody, Arnav Misra, Mayur Jaisingh, K. Ashar

Judgement

1. Let a certified copy of the impugned order be supplied by the respondent within two weeks from today. The said certified copy be filed with the registry immediately thereafter. The exemption application is accordingly disposed of.

2. The contention of the appellant is that the impugned order was passed ex-parte without serving the show cause notice and without giving an opportunity of hearing. Let a reply be filed within two weeks from today. List on 17th January, 2022.

3. Parties are directed to contact the Registrar 48 hours before the date fixed to find out as to whether the hearing would take place through video conferencing or through physical hearing.

4. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

